

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision: 12.02.2024

Misc. Application No. 143 of 2024

And

Misc. Application No. 144 of 2024

And

Appeal No. 117 of 2024

M/s Bajaj Hindusthan Sugar Ltd.
Golagokarannath, Lakhimpur-Kheri,
District, Kheri,
Uttar Pradesh- 262802

...Appellant

Versus

Securities and Exchange Board of India,
SEBI Bhavan, Plot No. C-4A, G-Block,
Bandra-Kurla Complex, Bandra (East),
Mumbai- 400 051

...Respondent

Ms. Kalpana Desai, Advocate with Mr. Neville Lashkari,
Advocate i/b Ms. Saachi Purohit, Advocate for the Appellant.

Mr. Vishal Kanade, Advocate with Mr. Nitin Jain,
Mr. Ravishekhar Pandey and Mr. Sagar Dhakane, Advocates i/b
Agama Law Associates for the Respondent.

CORAM: Ms. Meera Swarup, Technical Member

Per: Ms. Meera Swarup, Technical Member (Oral)

1. The learned counsel for the appellant seeks permission to
withdraw the appeal with liberty to file a fresh appeal.

2. Accordingly, the appeal is allowed to be withdrawn with liberty to file a fresh appeal. The misc. applications are disposed of accordingly.

Ms. Meera Swarup
Technical Member

12.02.2024
PK